

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

**CP (CAA) No. 88/KB/2021
Connected with
CA (CAA) No. 1236/KB/ 2020**

CORRIGENDUM TO ORDER DATED 10th August, 2021

In the Matter of the Companies Act, 2013 - Section 230(6) read with Section 232(3)

And

In the Matter of :

Emami Realty Limited, a company incorporated under the Companies Act, 1956 and being a Company within the meaning of the Companies Act, 2013, having Corporate Identification No. L45400WB2008PLC121426 and its registered office at Acropolis, 13th Floor, 1858/1, Rajdanga Main Road, Kasba, Kolkata - 700107 in the State of West Bengal;

..... Petitioner No. 1/ Resulting Company

And

In the Matter of :

Oriental Sales Agencies (India) Private Limited, a company incorporated under the Companies Act, 1956 and being a Company within the meaning of the Companies Act, 2013, having Corporate Identification No. U51909WB1987PTC042332 and its registered office at Acropolis, 13th Floor, 1858/1, Rajdanga Main Road, Kasba, Kolkata - 700107 in the State of West Bengal.

----- Petitioner No. 2 / Demerged Company

And

In the Matter of :

1. Emami Realty Limited
2. Oriental Sales Agencies (India) Private Limited

. Petitioners

Coram:

Shri Rajasekhar V.K., Member (Judicial)
Shri Harish Chander Suri, Member (Technical))

Date of pronouncement of Order: 10 .08.2021

Date of correction of order: 18/08/2021

1. The matter was mentioned for correction of a typographical error occurred in the Order dated 10.08.2021.
2. Accordingly, the following rectification is made:
 - (i) **The date “05.03.2021” is changed to “05.03.2020” in para 3 (a) at page no. 2 of the said order.**
3. The rest of the said order dated 10.08.2021 shall remain unchanged.
4. The above rectification of the Order of this Tribunal dated 10.08.2021 has been made in terms of the power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

5. Accordingly, the order dated 10.08.2021 passed in C.P.(CAA)No.88/KB/2021 stands rectified as above and this order shall form integral part of the order of this Tribunal dated 10.08.2021.

6. Urgent copy of this order be supplied to the party.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

Order dated 18/08/2021.

Deeksha-steno